

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 28<sup>th</sup> OF JUNE, 2022**

**MISC. CRIMINAL CASE No. 23212 of 2022**

Between:-

RAGHUNATH S/O SHANKARLAL NINAMA,  
AGED ABOUT 24 YEARS,  
OCCUPATION: LABOUR,  
R/O GRAM JADWASAKHURD,  
THANA NAMLI,  
DISTRICT RATLAM (MADHYA PRADESH)

**.....APPLICANT**

**(SHRI MAN MOHAN DAWESHAR, ADV.)**

**AND**

1. THE STATE OF MADHYA PRADESH,  
THROUGH STATION HOUSE OFFICER,  
POLICE THANA AUDHOYOGIK KSHETRA,  
DISTRICT RATLAM (MADHYA PRADESH)
2. VICTIM X,  
THROUGH STATE OF MADHYA PRADESH,  
POLICE STATION INDUSTRIAL AREA,  
DISTRICT RATLAM (MADHYA PRADESH)

**.....RESPONDENT**

**(SHRI PRANAY JOSHI, PL)**

*This application coming on for hearing this day, the court*

*passed the following:*

**O R D E R**

Counsel for the respondent / State submits that DNA report has been received and the same is positive.

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to revive the prayer after examination of the prosecutrix before the trial Court.

Accordingly, the first bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

**(ANIL VERMA)**  
**J U D G E**

*Tej*